NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 729/(MAH)/2017

CORAM:

S. No.

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Mahindra Telecommunications Investment Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

1. Rummi-Mp.

NAME

DESIGNATION

mmo 4

SIGNATURE

<u>ORDER</u>

CSP No. 729/230-232/NCLT/MB/MAH/2017

At request of the RoC, list this matter on 07.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)